अभिहित करने हेतु विचार किया गया? (यदि किसी न्यायालय के समक्ष ऐसा प्रस्ताव लम्बित हो तो उसके बारे में भी बताएँ)

 कोई अन्य सूचना जो विद्वान अधिवक्ता देना चाहें।

नोट: उपरोक्त प्रश्नों का उत्तर देने के लिए यदि इस प्रोफार्मा में दिया गया स्थान अपर्याप्त लगे तो अलग पृष्ठ का भी प्रयोग किया जा सकता है।

सहमति

में ''अधिवक्ता एतद्द्वारा अधिवक्ता अधिनियम, 1961 की धारा 16 (2) की शर्तों के अनुसार विरिष्ठ अधिवक्ता अभिहित होने हेतु अपनी सहमित देता हूँ तथा तत्समय प्रवृत या इसके पश्चात् इस हेतु विहित किये जाने वाली समस्त विधियों, नियमों, विनियमों मानदडों एवम् दिशानिर्देशों का पालन करने का वचन देता हूँ।

स्थान

तिथि

हस्ताक्षर

HIGH COURT OF DELHI: NEW DELHI NOTIFICATION

Delhi, the 29th March, 2004

RULES OF THE HIGH COURT OF DELHI RELATING TO DESIGNATING SENOIR ADVOCATES UNDER SECTION 16(2) OF THE ADVOCATES ACT, 1961

No. 153/Rules/DHC.—In exercise of powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966), Section 16(2) of the Advocates Act, 1961 and all other powers enabling it in this behalf, the High Court of Delhi hereby makes the following amendment in Chapter 6-L, in High Court Rules and Orders, Volume V. The following shall be substituted for the existing Chapter 6-L.

- 1. These Rules shall be effective from the date of publication in the Delhi Gaztte.
- 2. An Advocate may be considered for being designated as a Senior Advocate either(i) *suo moto*, or (ii) in accordance with the procedure prescribed herein in these Rules.

2. Eligiblity Conditions:

No person shall be designated as a Senior Advocate unless he —

- (i) has practised as an Advocate at the Bar for not less than 10 years;
 - (ii) is enrolled with the Bar Council of Delhi;

- (iii) has been mainly practising in the High Court of Delhi and the Court Subordinate to it;
- (iv) had a gross professional income of not less than Rs. 12 lakh or net professional income of not less than Rs. 6 lakh per annum during each of the preceding two assessment years;
- (v) is willing to file an undertaking that after designation as Senior Advocate, he/ she will not draft or file pleadings in any Court, shall in all cases be assisted by an Advocate, shall not directly give consultation to any litigant and shall not make mentions or seek adjournments in any Court.

Explanation

The eligibility conditions with regard to income and minimum standing as a practising Advocate shall not apply to retired Judicial Officers having service and/or practice of 10 years at their credit and retired High Court Judges.

- Canvassing by a nominee for designation as a Senior Advocate shall disqualify him for being so designated.
- 4. <u>Procedure to be followed with regard to Suo Moto</u>

 Designation of an Advocate as Scnior Advocate.

An Advocate who fulfils the conditions prescribed hereinbefore, may be considered suo moto by the Court for being designated as a Senior Advocate either on the proposal of a Judge or of the Chief Justice. Upon such proposal, the Chief Justice shall informally confer with two-third strength of the Judges. In case the proposal finds approval, and the Advocate concerned gives his consent, it shall be placed before the Full Court for passing of a formal resolution, designating him as Senior Advocate.

- Procedure for Designation of an Advocate as Senior Advocate other than Suo Moto Designation.
- (i) The proposal for designation of an Advocate, as Senior Advocate, who fulfils the eligibility conditions mentioned above, shall be initiated and forwarded to the Registrar General, jointly by two Senior Advocates designated by Delhi High Court, with not less than 5 years individual standing at the Bar as such, accompanied by a personal information-cum-consent sheet (Annexure 'A' hereto) along with the undertaking as envisaged in Rule 2(v) duly filled in and signed by the Advocate concerned.
- (ii) The proposal for designation of an Advocate as Senior Advocate so made will be submitted by the Registrar General to the Chief Justice, seeking directions for placing it before the full court for consideration and voting by secret ballot. If the proposal is approved by a two-third majority of the Judges present and voting in the full Court meeting, the Advocate concerned shall stand designated as Senior Advocate. While calculating two-third number of the Judges, fraction shall be ignored and only whole number shall be taken into account.

- 4
- 6. Every proposal initiated for designation as Senior Advocate shall certify that the concerned Advocate had not been considered for such designation by the Delhi High Court or any other High Court or the Supreme Court within one year prior to the date of proposal.
- 7. If a proposal is not approved by the Full Court, the concerned Advocate would not be eligible for being recommended for designation as a Senior Advocate for a period of one year from the date of such decision and intimation thereof will be sent to the proposers and the concerned Advocate.
- 8. A retired Judge of a High Court entitled to practice in the Delhi High Court on his enrolment with the Bar Council of Delhi, may be designated as a Senior Advocate if he intimates the Chief Justice of his desire to be so designated.
- 9. If the High Court has reason to believe that a Senior Advocate has conducted himself in a manner unbecoming of a Senior Advocate, it may, in appropriate cases, withdraw such designation after giving the concerned Advocate an opportunity of making representation, by a resolution of the Full Court of not less than two-third majority of the Judges present and voting.
- The Full Court shall not be required to record reasons for its decision.

By Order of the Court,
V. B. GUPTA, Registrar General

ANNEXURE-'A'

PROFORMA OF BIO-DATA AND CONSENT

- 1. Name:
- 2. Father's/Husband's Name:
- 3. Address:
- 4. Date of Birth:
- 5. Qualification:

- No. and date of enrolment as an Advocate and where enrolled:
- Date from which continuously practising and place where practising:
- If a former member of the State Judicial Service, length of such service and the experience at the Bar.
- 9. Fields of speciality in branches of law:
- 10. Whether an assessee under the Income Tax Act? If so, state gross and net professional income during the preceding two assessment years. (Attach copies of relevant returns with acknowledgement showing their filing):
- Whether considered for designation as Senior Advocate by the Delhi High Court or any other High Court or Supreme Court at any time and also within one year prior to the date of proposal/ consent (Also state if proposal pending with any Court)
- 12. Any other information which the learned Advocate may like to furnish.

NOTE: Separate sheet can be used for providing answers to the aforesaid questions, if the space in this proforma is considered insufficient.

CONSENT

I, Advocate, do
hereby consent to be designated as a Senior
Advocate in terms to Section 16(2) of the
Advocates Act, 1961 and agree and undertake
to abide by all laws, rules, regulations, norms
and guidelines as are in force for the time being
or which may be prescribed hereafter for this
purpose.

Place:

Date:

Signature